

Act was made on 2nd December, 1975 and the report of the Monopolies and Restrictive Trade Practices Commission is awaited.

(b) Does not arise.

(c) The matter is fixed for hearing before the Commission on 25th July, 1977.

Double Railway Line between Khalilpur and Garhi Harsaru (Northern Railway)

2566. DR. VASANT KUMAR PANDIT: Will the Minister of RAILWAYS be pleased to state:

(a) whether metre gauge railway line between Delhi and Rewari was doubled long ago leaving a little portion between Khalilpur and Garhi Harsaru railway stations as single line;

(b) if so, the reasons for not completing it in view of the fact that six trains cross each other between these places and the trains are generally delayed in this very place; and

(c) when Government would construct this portion also?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):
(a) Yes.

(b) The doubling of Khalilpur-Garhi Harsaru portion was not contemplated, as the line capacity available is quite adequate for meeting the traffic requirements.

(c) The entire metre gauge route from Ahmedabad to Delhi is proposed to be converted from MG to BG. This project envisages a through metre gauge link and a through broad gauge link between Delhi and Rewari.

Conversion to broad gauge line between Ahmedabad and Delhi

2567. SHRI SATISH AGARWAL: Will the Minister of RAILWAYS be pleased to state:

(a) the time by which the work on the construction of Delhi-Ahmedabad broad gauge link via Jaipur is to start and whether Government have sanctioned any outlay for it and the progress of work made in this regard; and

(b) what will be total cost of converting this track into broad gauge and when is it expected to be completed; and

(c) will this be a double line track?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):
(a) and (b). The project has been included in the Budget for 1977-78 at an estimated cost of Rs. 108 crores, with outlay of Rs. 10 lakhs. The work is yet to be started.

(c) No.

बरेली में उच्च न्यायालय की बंच

2568. श्री सुरेन्द्र विक्रम : क्या बिचि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि बरेली में उच्च न्यायालय की बंच स्थापित करने के बारे में उत्तर प्रदेश सरकार की सिफारिश पर सरकार द्वारा क्या कार्यवाही की जा रही है और वहाँ बंच कब तक स्थापित हो जायेगी ?

बिचि, न्याय और कम्पनी कार्य मंत्री (श्री शान्ति भूषण) : बरेली में उच्च न्यायालय की बंच स्थापित करने के लिए उत्तर प्रदेश सरकार से कोई सिफारिश प्राप्त नहीं हुई है। अतः इस सम्बन्ध में कोई कार्रवाई करने का प्रश्न ही नहीं उठता।